

GOVERNMENT OF INDIA
MINISTRY OF NEW AND RENEWABLE ENERGY
RAJYA SABHA
UNSTARRED QUESTION NO. 307
ANSWERED ON 05/12/2023

RENEWABLE SOLAR ENERGY POTENTIAL IN ODISHA

307. DR. AMAR PATNAIK

Will the Minister of New and Renewable Energy be pleased to state:

- (a) whether it is a fact that Odisha has a potential of 1.5 lakh MW of solar energy, much greater than the assessment made by Government;
- (b) the criteria and factors the Ministry take into consideration for calculating the estimated solar energy capacity of every State; and
- (c) the measures taken by the Central Government to support the Odisha Government in enhancing the state's solar energy infrastructure?

ANSWER

THE MINISTER OF NEW & RENEWABLE ENERGY AND POWER

(SHRI R.K. SINGH)

(a) As per the solar potential assessment report prepared by the National Institute of Solar Energy (NISE), the solar potential of Odisha has been estimated at 25.78 GWp.

Government of Odisha has reported that the International Forum for Environment, Sustainability & Technology (iForest) has presented a higher estimate of Odisha's solar potential at 169 GWp.

(b) NISE, has estimated the state wise solar potential of the country on the following basis :

- (i) 3% of wasteland of a state of Wasteland Atlas 2010 can be used for solar power,
- (ii) SPV module efficiency was considered as 15% and 50 MWp SPV plant can be installed in 1 sq.km of wasteland,
- (iii) For estimating Solar Roof Top System, the data of census 2011 was taken.

(c) The measures taken by the Central Government to support all states including Odisha in enhancing the state's solar energy infrastructure are given at **Annexure-I**.

**ANNEXURE -I REFERRED TO IN REPLY TO PART (c) OF RAJYA SABHA
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**MEASURES UNDERTAKEN TO SCALE UP RENEWABLE ENERGY
INCLUDING SOLAR ENERGY IN THE COUNTRY**

- i) Permitting Foreign Direct Investment (FDI) up to 100 percent under the automatic route;
- ii) Waiver of Inter State Transmission System (ISTS) charges for inter-state sale of solar and wind power for projects to be commissioned by 30th June 2025;
- iii) Declaration of trajectory for Renewable Purchase Obligation (RPO) up to the year 2029-30;
- iv) Setting up of Ultra Mega Renewable Energy Parks to provide land and transmission to RE developers for installation of RE projects at large scale;
- v) Schemes such as Pradhan Mantri Kisan Urja Suraksha evamUtthaanMahabhiyan (PM-KUSUM), Solar Rooftop Phase II, 12000 MW CPSU Scheme Phase II, etc;
- vi) Laying of new transmission lines and creating new sub-station capacity under the Green Energy Corridor Scheme for evacuation of renewable power;
- vii) Notification of standards for deployment of solar photovoltaic system/devices,
- viii) Setting up of Project Development Cell for attracting and facilitating investments;
- ix) Standard Bidding Guidelines for tariff based competitive bidding process for procurement of Power from Grid Connected Solar PV and Wind Projects;
- x) Government has issued orders that power shall be dispatched against Letter of Credit (LC) or advance payment to ensure timely payment by distribution licensees to RE generators;
- xi) Notification of Promoting Renewable Energy through Green Energy Open Access Rules 2022;
- xii) Notification of "The Electricity (Late Payment Surcharge and related matters) Rules (LPS rules);
- xiii) Launch of Green Term Ahead Market (GTAM) to facilitate sale of Renewable Energy Power through exchanges;
- xiv) National Green Hydrogen Mission launched with an aim to make India a global hub for production, utilization and export of Green Hydrogen and its derivatives.